

ITEM NO.1501 Court 5 (Video Conferencing)

SECTION XII-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s). 2049/2013

UNION OF INDIA & ANR.

Appellant(s)

VERSUS

S. NARASIMHULU NAIDU (DEAD) THROUGH LRS. & ORS.

Respondent(s)

WITH

C.A. No. 13/2012 (XII-A)

Date : 27-08-2021 These appeals were called on for pronouncement judgment today.

For the parties : Mr. Vinay Navare, Sr. Adv.  
Mr. D. Bharat Kumar, Adv.  
Mr. Tadimalla Bhaskar Gowtham, Adv.  
Mr. Aman Shukla, Adv.  
Mr. Hathindra Manda, Adv.  
Mr. D. V. Raghu Vamsi, Adv.  
Mr. Abhijit Sengupta, AOR

Mr. R. Bala, Sr. Adv  
Mr. Akshay Amritanshu, Adv  
Ms. Swati Ghildiyal, Adv  
Mr. Arvind Kumar Sharma, AOR

Mr. B. Adi Narayana Rao, Sr. Adv.  
Mr. K. Subba Rao, Adv.  
Mr. K. Satyanarayana Murthy Adv.  
Mr. Aniruddha P. Mayee, AOR

Hon'ble Mr. Justice Hemant Gupta pronounced the Reportable Judgment of the Bench comprising Hon'ble Mr. Justice Sanjay Kishan Kaul and His Lordship.

The Civil Appeal No. 2049 of 2013 is allowed and the application filed by the applicants before the Tribunal is dismissed. In view thereof, Civil Appeal No. 13 of 2012 is rendered infructuous and accordingly dismissed in terms of the Signed Reportable Judgment. Pending application(s), if any, shall stand disposed of.

(Geeta Ahuja)  
Court Master

(Anand Prakash)  
Court Master

(Signed Reportable Judgment is placed on the file)